

आयकर अपीलीय अधिकरण, हैदराबाद पीठ में  
IN THE INCOME TAX APPELLATE TRIBUNAL  
HYDERABAD BENCHES "B", HYDERABAD

BEFORE  
SHRI RAMA KANTA PANDA, VICE PRESIDENT  
&  
SHRI K.NARASIMHA CHARY, JUDICIAL MEMBER

आ.अपी.सं / ITA No. 482/Hyd/2023  
(निर्धारण वर्ष / Assessment Year: 2018-19)

Shree Estates,  
Hyderabad  
[PAN No. ADIFS9997B]

Income Tax Officer,  
Vs. Ward-14(1),  
Hyderabad

अपीलार्थी / Appellant

प्रत्यर्थी / Respondent

निर्धारिती द्वारा/Assessee by: NONE  
राजस्व द्वारा/Revenue by: Shri Rajendra Kumar, CIT-DR

सुनवाई की तारीख/Date of hearing: 30/10/2023  
घोषणा की तारीख/Pronouncement on: 31/10/2023

आदेश / ORDER

**PER K. NARASIMHA CHARY, J.M:**

Aggrieved by the order dated 02/08/2023 passed by the learned Commissioner of Income Tax (Appeals)- National Faceless Appeal Centre (NFAC), Delhi ("Ld. CIT(A)"), in the case of Shree Estates ("the assessee") for the assessment year 2018-19, assessee preferred this appeal.

2. At the outset, Registry submitted that the assessee filed one appeal online and another appeal in a physical way and by mistake, both the appeals were numbered, but with different numbers, namely, 468/Hyd/2023 and 482/Hyd/2023. In view of the fact that it is only a mistake in numbering two appeals against the very same order, we dismiss this appeal to avoid redundancy.

Order pronounced in the open court on this the 31<sup>st</sup> day of October, 2023.

Sd/-  
**(RAMA KANTA PANDA)**  
**VICE PRESIDENT**

Sd/-  
**(K. NARASIMHA CHARY)**  
**JUDICIAL MEMBER**

Hyderabad,  
Dated: 31/10/2023

TNMM

Copy forwarded to:

1. Shree Estates, Flat No. 104, Fortune Towers, Madhapur, Hyderabad.
2. The Income Tax Officer, Ward-14(1), Hyderabad.
3. The Pr.CIT, Hyderabad.
4. DR, ITAT, Hyderabad.
5. GUARD FILE

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ASSISTANT REGISTRAR  
ITAT, HYDERABAD